

F.No.23(2)/2001-Judl.  
Government of India  
Ministry of Law, Justice & Company Affairs  
Department of Legal Affairs  
Judicial Section  
.....

New Delhi, the 14th May, 2001.

OFFICE MEMORANDUM

Subject : Revision of fee payable to Special Counsel/Senior Panel Counsel Group I, Senior Panel Counsel Group II and Junior Counsel in the Bombay High Court, Mumbai Bench

The undersigned is directed to refer to this Department's O.M.No.23(1)/87-Judl. dated 24th April, 1987 on the above subject and to state that the question of further revision of fee payable to Panel Counsel of Bombay High Court, Mumbai, was under consideration of the Government and the Government has decided to revise the fee terms w.e.f. 14th May, 2001, as under:-

(a) Annexure I to the Scheme of terms and conditions contained with this Department's O.M. No.23(1)/87-Judl. dated 24.04.1987 shall be replaced by the Annexure to this O.M.

(b) Term IV of the Scheme of terms and conditions contained with this Department's O.M. dated 24.04.1987 shall be substituted by the following, namely :-

IV. TERM OF ENGAGEMENT :-

(1) Initial/further engagement :- The term of engagement of the Counsel would be for a period of three years or until further orders whichever is earlier. The term may be extended further at the discretion of the Government of India.

(2) Termination of engagement :- The engagement of the Counsel would be terminable at any time without assigning any reason.

(c) In term IX.2 of the Scheme, the amounts of Rs.100/- and Rs.200/- shall be revised to Rs.300/- and Rs.600/- respectively.

(d) In term XIII.10, the existing amounts of Rs.25/- and Rs.50/-, wherever occurring, shall be revised to Rs.75/- and Rs.150/- respectively.

2. The Counsel will be paid fee at the old rates in respect of their appearance in the High Court, etc. and other work done by them prior to 14th May, 2001 and at the revised rates in respect of work done by them on/after 14th May, 2001.

3. The other provisions of this Department's O.M.No.23(1)/87-Judl. dated 24.04.1987 and the scheme contained therewith shall remain the same.

4. The Scheme of terms and conditions contained with this Department's O.M. dated 24.04.1987 as amended by this O.M. shall also be applicable to the Panel Counsel of Central Administrative Tribunal, Mumbai. However, the fee payable to them will be borne by the Ministries/Departments themselves.

( D.R. MEENA )

Joint Secretary & Legal Adviser to the Government of India

Copy forwarded to :-

1. All Ministries/Departments to the Government of India
2. All Panel Counsel in the Bombay High Court (through Branch Secretariat, Department of Legal Affairs, Mumbai)
3. Department of Expenditure, Ministry of Finance, New Delhi. w.r.t. their J.D.No.9(11)/99-E.II(B) dated 12.04.2001
4. Legal Adviser, Railway Board, New Delhi (with 5 s/copies).
5. Joint Secretary (Legal), Department of Revenue, Ministry of Finance, New Delhi (with 5 s/copies).
6. CBDT, Department of Revenue, Ministry of Finance, New Delhi (with 5 s/copies).
7. Branch Secretariats - Mumbai/Kolkata/Chennai/Bengalore.
8. Central Agency Section, Litigation (HC/LC) Section, Cash Section, B&A, Advice A/B/C Sections.
9. Pay and Accounts Officer, Department of Legal Affairs, New Delhi.
10. Guard File/Judicial Section (with 250 s/copies)

( S.E. KALRA )  
Section Officer



**REVISED RATES OF FEES PAYABLE TO SPECIAL PANEL COUNSEL, SENIOR COUNSEL GROUP I, SENIOR GROUP II, JUNIOR COUNSEL/ADVOCATE ON RECORD FOR ENGAGEMENT AT BOMBAY HIGH COURT, MUMBAI, EFFECTIVE FROM 14<sup>TH</sup> MAY, 2001**

<u>Sl.No.</u> <u>1.</u>	<u>Nomenclature</u> <u>2.</u>	<u>Special Panel Counsel</u> <u>3.</u>	<u>Sr. Counsel Gp.I</u> <u>4.</u>	<u>Sr.Counsel Gp.II</u> <u>5.</u>	<u>Jr.Counsel on record</u> <u>6.</u>
1	Suits, Appeals, Writ/Revision Petitions including Special Civil Application in the High Court  Conference/consultation (per consultation)	Rs.3,000/-  Rs.300/-	Rs.2,000/-  Rs.250/-	Rs.1,250/-  Rs.200/-	Rs.650/-  Rs.150/-
2	Applications including interim motions, Notices, Appeals, Leave Applications, Arbitration, Company matters, Crml. Revision and other Land Acquisition References (per day per effective hearing)  Conference/Consultation (per consultation)	Rs.1,100/-  Rs.300/-	Rs.900/-  Rs.250/-	Rs.700/-  Rs.200/-	Rs.450/-  Rs.150/-
3	Drafting or settling pleadings, and affidavits (per pleading)  Conference/consultation (per consultation)	Rs.900/-  Rs.300/-	Rs.600/-  Rs.250/-	Rs.500/-  Rs.200/-	Rs.350/-  Rs.150/-
4	Appearance before Arbitrator and Tribunals, etc. and Courts other than the High Court (per day per effective hearing )  Conference/consultation (per consultation)	Rs.2,500/-  Rs.300/-	Rs.2,000/-  Rs.250/-	Rs.1,250/-  Rs.200/-	Rs.800/-  Rs.150/-
5	Chamber applications, including adjournment applications per day inclusive of consultation	NIL	Rs.500/-	Rs.300/-	Rs.200/-
6	Written opinions and written advice including advice on evidence (inclusive of consultation)	Rs.1,350/-	Rs.750/-	Rs.450/-	Rs.350/-

**Note :-** No ceiling on conference/consultation in the case of Special Panel Counsel whereas in the case of other categories ceiling is four (relaxable to six at the discretion of the Branch Secretariat.)